

FIR No.521/18
PS: Bharat Nagar

20.06.2020

*As per previous ordersheet, the matter is pending for 25.04.2020 and same was **listed** for today in terms of office order no.13708-758/F2(9)/Judl./N-W/RC/2020 dated 15.04.2020 of Ld. District and Sessions Judge, NW, Rohini Courts, Delhi since cases listed between 16.04.2020 to 02.05.2020 were adjourned en bloc for 04.06.2020 to 27.06.2020.*

Further, in view of office order no.16/DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi R/w Letter no.17/DHC/2020 dated 14.06.2020 of Ld. Registrar General, Hon'ble High Court of Delhi R/w Duty Roaster No.1193-1248/CMM/NW/Rohini/Delhi/2020 dated 15.06.2020 of Ld. CMM, NW District Court, **matter is not taken up** since the same is not deemed to be urgent matter nor any application for urgent hearing has been moved by any of the parties.

The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 05.11.2020.

No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)
ACMM (North-West)
Rohini Courts, Delhi
20.06.2020

1

Ct. Cases 168/1/2011 6916/2016
NARENDER KUMAR NAGPAL Vs. ASI SHRI ROSHAN LAL
(Rani Bagh)

20.06.2020

In view of office order no.16/DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi R/w Letter no.17/DHC/2020 dated 14.06.2020 of Ld. Registrar General, Hon'ble High Court of Delhi R/w Duty Roaster No.1193-1248/CMM/NW/Rohini/Delhi/2020 dated 15.06.2020 of Ld. CMM, NW District Court, **matter is not taken up** since the same is not deemed to be urgent matter nor any application for urgent hearing has been moved by any of the parties.

The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for &*(*&(*&(*&.

No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)
ACMM (North-West)
Rohini Courts, Delhi
20.06.2020

2

Cr. Case 41/2/2011 532933/2016
STATE Vs. VINOD KR @ MOTO
477 /2009 (Maurya Enclave)

20.06.2020

*As per previous ordersheet, the matter is pending for 25.04.2020 and same was **listed** for today in terms of office order no.13708-758/F2(9)/Judl./N-W/RC/2020 dated 15.04.2020 of Ld. District and Sessions Judge, NW, Rohini Courts, Delhi since cases listed between 16.04.2020 to 02.05.2020 were adjourned en bloc for 04.06.2020 to 27.06.2020.*

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The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 05.11.2020.

No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)
ACMM (North-West)
Rohini Courts, Delhi
20.06.2020

3

Cr. Case 36/2/2012 534106/2016
STATE Vs. MANGAL SAIN @ GABBAR
395 /2011 (Rani Bagh)

20.06.2020

Present: Ld. APP for the State through V.C. on CISCO Webex App.
Accused stated to be in J.C. but not present today.

Renotify on 14.07.2020 for further proceedings.

Jail Superintendent is directed ensure the Rehnumai of accused as per
Jail Duty Roaster of Ld. CMM (HQ).

Copy be sent to him for compliance.

(Atul Krishna Agrawal)
ACMM (North-West)
Rohini Courts, Delhi
20.06.2020

4

Cr. Case 96 2/2012 528276/2016
STATE Vs. NEERAJ KUMAR
221 /2011 (Begum Pur)

20.06.2020

*As per previous ordersheet, the matter is pending for 25.04.2020 and same was **listed** for today in terms of office order no.13708-758/F2(9)/Judl./N-W/RC/2020 dated 15.04.2020 of Ld. District and Sessions Judge, NW, Rohini Courts, Delhi since cases listed between 16.04.2020 to 02.05.2020 were adjourned en bloc for 04.06.2020 to 27.06.2020.*

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The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 05.11.2020.

No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)
ACMM (North-West)
Rohini Courts, Delhi
20.06.2020

5

Ct. Cases 454/1/2013 5862/2016
NARINDER KUMAR NAGPAL Vs. S.I. KULDEEP SINGH
(Rani Bagh)

20.06.2020

In view of office order no.16/DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi R/w Letter no.17/DHC/2020 dated 14.06.2020 of Ld. Registrar General, Hon'ble High Court of Delhi R/w Duty Roaster No.1193-1248/CMM/NW/Rohini/Delhi/2020 dated 15.06.2020 of Ld. CMM, NW District Court, **matter is not taken up** since the same is not deemed to be urgent matter nor any application for urgent hearing has been moved by any of the parties.

The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for &*(&(*&(*&.

No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)
ACMM (North-West)
Rohini Courts, Delhi
20.06.2020

6

Cr. Case 401/2/2013 535996/2016
STATE Vs. ANIL KUMAR
131 /2013 (Bharat Nagar)

20.06.2020

*As per previous ordersheet, the matter is pending for 25.04.2020 and same was **listed** for today in terms of office order no.13708-758/F2(9)/Judl./N-W/RC/2020 dated 15.04.2020 of Ld. District and Sessions Judge, NW, Rohini Courts, Delhi since cases listed between 16.04.2020 to 02.05.2020 were adjourned en bloc for 04.06.2020 to 27.06.2020.*

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No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)
ACMM (North-West)
Rohini Courts, Delhi
20.06.2020

CC No.5516/16
FIR No.311/19
PS: Bharat Nagar
State Vs. Rahul

20.06.2020

*As per previous ordersheet, the matter is pending for 25.04.2020 and same was **listed** for today in terms of office order no.13708-758/F2(9)/Judl./N-W/RC/2020 dated 15.04.2020 of Ld. District and Sessions Judge, NW, Rohini Courts, Delhi since cases listed between 16.04.2020 to 02.05.2020 were adjourned en bloc for 04.06.2020 to 27.06.2020.*

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No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)
ACMM (North-West)
Rohini Courts, Delhi
20.06.2020

7

Cr. Case 678/2/2013 535814/2016
STATE Vs. SACHIN @ BOBBY
201 /2013 (Bharat Nagar)

20.06.2020

*As per previous ordersheet, the matter is pending for 25.04.2020 and same was **listed** for today in terms of office order no.13708-758/F2(9)/Judl./N-W/RC/2020 dated 15.04.2020 of Ld. District and Sessions Judge, NW, Rohini Courts, Delhi since cases listed between 16.04.2020 to 02.05.2020 were adjourned en bloc for 04.06.2020 to 27.06.2020.*

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No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)
ACMM (North-West)
Rohini Courts, Delhi
20.06.2020

8

Cr. Case 26A/3/2014 539461/2016
STATE Vs. GEETA
453 /2013 (Maurya Enclave)

20.06.2020

*As per previous ordersheet, the matter is pending for 25.04.2020 and same was **listed** for today in terms of office order no.13708-758/F2(9)/Judl./N-W/RC/2020 dated 15.04.2020 of Ld. District and Sessions Judge, NW, Rohini Courts, Delhi since cases listed between 16.04.2020 to 02.05.2020 were adjourned en bloc for 04.06.2020 to 27.06.2020.*

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The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 05.11.2020.

No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)
ACMM (North-West)
Rohini Courts, Delhi
20.06.2020

9

Ct. Cases 296/1/2014 11628/2016
RANDHIR SINGH SAINI Vs. KRISHAN CHANDRA YADAV
(Maurya Enclave)

20.06.2020

In view of office order no.16/DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi R/w Letter no.17/DHC/2020 dated 14.06.2020 of Ld. Registrar General, Hon'ble High Court of Delhi R/w Duty Roaster No.1193-1248/CMM/NW/Rohini/Delhi/2020 dated 15.06.2020 of Ld. CMM, NW District Court, **matter is not taken up** since the same is not deemed to be urgent matter nor any application for urgent hearing has been moved by any of the parties.

The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for &*(*&(*&(*&.

No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)
ACMM (North-West)
Rohini Courts, Delhi
20.06.2020

10

Ct. Cases 437/1/2014 12459/2016
OM PARKASH JAIN Vs. VIJAY BANSAL ORS.
(Maurya Enclave)

20.06.2020

In view of office order no.16/DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi R/w Letter no.17/DHC/2020 dated 14.06.2020 of Ld. Registrar General, Hon'ble High Court of Delhi R/w Duty Roaster No.1193-1248/CMM/NW/Rohini/Delhi/2020 dated 15.06.2020 of Ld. CMM, NW District Court, **matter is not taken up** since the same is not deemed to be urgent matter nor any application for urgent hearing has been moved by any of the parties.

The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for &*(&(*&(*&.

No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)
ACMM (North-West)
Rohini Courts, Delhi
20.06.2020

11

Ct. Cases 515/1/2014 8272/2016

MALOXMI SINHA Vs. ROHIT JAIN SOLE PROP OF TAPODHANI BUILD
TECHNOLOGIES ORS.

(Rani Bagh)

20.06.2020

In view of office order no.16/DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi R/w Letter no.17/DHC/2020 dated 14.06.2020 of Ld. Registrar General, Hon'ble High Court of Delhi R/w Duty Roaster No.1193-1248/CMM/NW/Rohini/Delhi/2020 dated 15.06.2020 of Ld. CMM, NW District Court, **matter is not taken up** since the same is not deemed to be urgent matter nor any application for urgent hearing has been moved by any of the parties.

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No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)
ACMM (North-West)
Rohini Courts, Delhi
20.06.2020

12

Cr. Case 136/2/2015 539903/2016
STATE Vs. FARUKH ANSARI ETC.
52/15 /2015 (Begum Pur)

20.06.2020

*As per previous ordersheet, the matter is pending for 25.04.2020 and same was **listed** for today in terms of office order no.13708-758/F2(9)/Judl./N-W/RC/2020 dated 15.04.2020 of Ld. District and Sessions Judge, NW, Rohini Courts, Delhi since cases listed between 16.04.2020 to 02.05.2020 were adjourned en bloc for 04.06.2020 to 27.06.2020.*

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No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)
ACMM (North-West)
Rohini Courts, Delhi
20.06.2020

13

Cr. Case 138/2/2015 539902/2016
STATE Vs. KAKE @ RAKESH ETC.
22/15 /2015 (Begum Pur)

20.06.2020

*As per previous ordersheet, the matter is pending for 25.04.2020 and same was **listed** for today in terms of office order no.13708-758/F2(9)/Judl./N-W/RC/2020 dated 15.04.2020 of Ld. District and Sessions Judge, NW, Rohini Courts, Delhi since cases listed between 16.04.2020 to 02.05.2020 were adjourned en bloc for 04.06.2020 to 27.06.2020.*

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The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 05.11.2020.

No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)
ACMM (North-West)
Rohini Courts, Delhi
20.06.2020

14

Cr. Case 114/3/2015 541571/2016
STATE Vs. VIJAY KUMAR
505 /2015 (Rani Bagh)

20.06.2020

*As per previous ordersheet, the matter is pending for 25.04.2020 and same was **listed** for today in terms of office order no.13708-758/F2(9)/Judl./N-W/RC/2020 dated 15.04.2020 of Ld. District and Sessions Judge, NW, Rohini Courts, Delhi since cases listed between 16.04.2020 to 02.05.2020 were adjourned en bloc for 04.06.2020 to 27.06.2020.*

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The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 05.11.2020.

No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)
ACMM (North-West)
Rohini Courts, Delhi
20.06.2020

15

Cr. Case 30/2/2016 542230/2016
STATE Vs. SANDEEP NEHRA
692 /2014 (Begum Pur)

20.06.2020

*As per previous ordersheet, the matter is pending for 25.04.2020 and same was **listed** for today in terms of office order no.13708-758/F2(9)/Judl./N-W/RC/2020 dated 15.04.2020 of Ld. District and Sessions Judge, NW, Rohini Courts, Delhi since cases listed between 16.04.2020 to 02.05.2020 were adjourned en bloc for 04.06.2020 to 27.06.2020.*

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The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 05.11.2020.

No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)
ACMM (North-West)
Rohini Courts, Delhi
20.06.2020

16

Cr. Case 543159/2016
STATE Vs. RANI SINGLA AND ORS.
12 /2012 (Rani Bagh)

20.06.2020

*As per previous ordersheet, the matter is pending for 25.04.2020 and same was **listed** for today in terms of office order no.13708-758/F2(9)/Judl./N-W/RC/2020 dated 15.04.2020 of Ld. District and Sessions Judge, NW, Rohini Courts, Delhi since cases listed between 16.04.2020 to 02.05.2020 were adjourned en bloc for 04.06.2020 to 27.06.2020.*

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The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 05.11.2020.

No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)
ACMM (North-West)
Rohini Courts, Delhi
20.06.2020

17

Cr. Case 543651/2016
STATE Vs. REPORT U/S 169 CRPC
733 /2014 (Begum Pur)

20.06.2020

*As per previous ordersheet, the matter is pending for 25.04.2020 and same was **listed** for today in terms of office order no.13708-758/F2(9)/Judl./N-W/RC/2020 dated 15.04.2020 of Ld. District and Sessions Judge, NW, Rohini Courts, Delhi since cases listed between 16.04.2020 to 02.05.2020 were adjourned en bloc for 04.06.2020 to 27.06.2020.*

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The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 05.11.2020.

No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)
ACMM (North-West)
Rohini Courts, Delhi
20.06.2020

18

Cr. Case 545050/2016
STATE Vs. SATISH
339 /2016 (Maurya Enclave)

20.06.2020

*As per previous ordersheet, the matter is pending for **consideration on charge for 25.04.2020** and same was **listed** for today in terms of office order no.13708-758/F2(9)/Judl./N-W/RC/2020 dated 15.04.2020 of Ld. District and Sessions Judge, NW, Rohini Courts, Delhi since cases listed between 16.04.2020 to 02.05.2020 were adjourned en bloc for 04.06.2020 to 27.06.2020.*

Further, in view of office order no.16/DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi R/w Letter no.17/DHC/2020 dated 14.06.2020 of Ld. Registrar General, Hon'ble High Court of Delhi R/w Duty Roaster No.1193-1248/CMM/NW/Rohini/Delhi/2020 dated 15.06.2020 of Ld. CMM, NW District Court, the matter is taken up since the same is **deemed to be urgent matter**.

Present: Ld. APP for the State through V.C. on CISCO Webex App.

Counsel of the accused could not be contacted since his contact number is not on record. Hence, same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 01.09.2020.

No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)
ACMM (North-West)
Rohini Courts, Delhi
20.06.2020

19

Cr. Case 545434/2016
STATE Vs. UNTRACE
70 /2009 (Bharat Nagar)

20.06.2020

*As per previous ordersheet, the matter is pending for 25.04.2020 and same was **listed** for today in terms of office order no.13708-758/F2(9)/Judl./N-W/RC/2020 dated 15.04.2020 of Ld. District and Sessions Judge, NW, Rohini Courts, Delhi since cases listed between 16.04.2020 to 02.05.2020 were adjourned en bloc for 04.06.2020 to 27.06.2020.*

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The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 05.11.2020.

No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)
ACMM (North-West)
Rohini Courts, Delhi
20.06.2020

20

Cr. Case 4118/2017
STATE Vs. SUVIDIT SAHNI @ KUSH
728 /2014 (Rani Bagh)

20.06.2020

*As per previous ordersheet, the matter is pending for 25.04.2020 and same was **listed** for today in terms of office order no.13708-758/F2(9)/Judl./N-W/RC/2020 dated 15.04.2020 of Ld. District and Sessions Judge, NW, Rohini Courts, Delhi since cases listed between 16.04.2020 to 02.05.2020 were adjourned en bloc for 04.06.2020 to 27.06.2020.*

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The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 05.11.2020.

No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)
ACMM (North-West)
Rohini Courts, Delhi
20.06.2020

21

Cr. Case 6513/2017
STATE Vs. ASHOK KUMAR (P.O.)
123 /2012 (Begum Pur)

20.06.2020

*As per previous ordersheet, the matter is pending for 25.04.2020 and same was **listed** for today in terms of office order no.13708-758/F2(9)/Judl./N-W/RC/2020 dated 15.04.2020 of Ld. District and Sessions Judge, NW, Rohini Courts, Delhi since cases listed between 16.04.2020 to 02.05.2020 were adjourned en bloc for 04.06.2020 to 27.06.2020.*

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IO be called for 05.11.2020.

No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)
ACMM (North-West)
Rohini Courts, Delhi
20.06.2020

22

Cr. Case 6540/2017
STATE Vs. UNTRACE
263 /2016 (Begum Pur)

20.06.2020

*As per previous ordersheet, the matter is pending for 25.04.2020 and same was **listed** for today in terms of office order no.13708-758/F2(9)/Judl./N-W/RC/2020 dated 15.04.2020 of Ld. District and Sessions Judge, NW, Rohini Courts, Delhi since cases listed between 16.04.2020 to 02.05.2020 were adjourned en bloc for 04.06.2020 to 27.06.2020.*

Further, in view of office order no.16/DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi R/w Letter no.17/DHC/2020 dated 14.06.2020 of Ld. Registrar General, Hon'ble High Court of Delhi R/w Duty Roaster No.1193-1248/CMM/NW/Rohini/Delhi/2020 dated 15.06.2020 of Ld. CMM, NW District Court, **matter is not taken up** since the same is not deemed to be urgent matter nor any application for urgent hearing has been moved by any of the parties.

The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 05.11.2020.

No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)
ACMM (North-West)
Rohini Courts, Delhi
20.06.2020

23

Cr. Case 43/2018
STATE Vs. GIRISH
326 /2017 (Begum Pur)

20.06.2020

*As per previous ordersheet, the matter is pending for 25.04.2020 and same was **listed** for today in terms of office order no.13708-758/F2(9)/Judl./N-W/RC/2020 dated 15.04.2020 of Ld. District and Sessions Judge, NW, Rohini Courts, Delhi since cases listed between 16.04.2020 to 02.05.2020 were adjourned en bloc for 04.06.2020 to 27.06.2020.*

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The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 05.11.2020.

No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)
ACMM (North-West)
Rohini Courts, Delhi
20.06.2020

24

Ct. Cases 804/2018
SWASTI JAIN Vs. VANDANA JAIN
(Maurya Enclave)

20.06.2020

*As per previous ordersheet, the matter is pending for 25.04.2020 and same was **listed** for today in terms of office order no.13708-758/F2(9)/Judl./N-W/RC/2020 dated 15.04.2020 of Ld. District and Sessions Judge, NW, Rohini Courts, Delhi since cases listed between 16.04.2020 to 02.05.2020 were adjourned en bloc for 04.06.2020 to 27.06.2020.*

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The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 05.11.2020.

No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)
ACMM (North-West)
Rohini Courts, Delhi
20.06.2020

25

Cr. Case 3903/2018
STATE Vs. RAMESH CHANDER SHARMA ETC.
564 /2015 (Begum Pur)

20.06.2020

*As per previous ordersheet, the matter is pending for 25.04.2020 and same was **listed** for today in terms of office order no.13708-758/F2(9)/Judl./N-W/RC/2020 dated 15.04.2020 of Ld. District and Sessions Judge, NW, Rohini Courts, Delhi since cases listed between 16.04.2020 to 02.05.2020 were adjourned en bloc for 04.06.2020 to 27.06.2020.*

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The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 05.11.2020.

No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)
ACMM (North-West)
Rohini Courts, Delhi
20.06.2020

26

Cr. Case 4561/2018
STATE Vs. SATENDER PRAKASH DIVEDI
27 /2017 (Begum Pur)

20.06.2020

*As per previous ordersheet, the matter is pending for 25.04.2020 and same was **listed** for today in terms of office order no.13708-758/F2(9)/Judl./N-W/RC/2020 dated 15.04.2020 of Ld. District and Sessions Judge, NW, Rohini Courts, Delhi since cases listed between 16.04.2020 to 02.05.2020 were adjourned en bloc for 04.06.2020 to 27.06.2020.*

Further, in view of office order no.16/DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi R/w Letter no.17/DHC/2020 dated 14.06.2020 of Ld. Registrar General, Hon'ble High Court of Delhi R/w Duty Roaster No.1193-1248/CMM/NW/Rohini/Delhi/2020 dated 15.06.2020 of Ld. CMM, NW District Court, **matter is not taken up** since the same is not deemed to be urgent matter nor any application for urgent hearing has been moved by any of the parties.

The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 05.11.2020.

No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)
ACMM (North-West)
Rohini Courts, Delhi
20.06.2020

27

Cr. Case 6044/2018
STATE Vs. MOHAN KUMAR GOVIL
250 /2018 (Bharat Nagar)

20.06.2020

*As per previous ordersheet, the matter is pending for 25.04.2020 and same was **listed** for today in terms of office order no.13708-758/F2(9)/Judl./N-W/RC/2020 dated 15.04.2020 of Ld. District and Sessions Judge, NW, Rohini Courts, Delhi since cases listed between 16.04.2020 to 02.05.2020 were adjourned en bloc for 04.06.2020 to 27.06.2020.*

Further, in view of office order no.16/DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi R/w Letter no.17/DHC/2020 dated 14.06.2020 of Ld. Registrar General, Hon'ble High Court of Delhi R/w Duty Roaster No.1193-1248/CMM/NW/Rohini/Delhi/2020 dated 15.06.2020 of Ld. CMM, NW District Court, **matter is not taken up** since the same is not deemed to be urgent matter nor any application for urgent hearing has been moved by any of the parties.

The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 05.11.2020.

No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)
ACMM (North-West)
Rohini Courts, Delhi
20.06.2020

28

Ct. Cases 1615/2019
DURGA PRASAD Vs. JWALA PRASAD ETC.
(Bharat Nagar)

20.06.2020

In view of office order no.16/DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi R/w Letter no.17/DHC/2020 dated 14.06.2020 of Ld. Registrar General, Hon'ble High Court of Delhi R/w Duty Roaster No.1193-1248/CMM/NW/Rohini/Delhi/2020 dated 15.06.2020 of Ld. CMM, NW District Court, **matter is not taken up** since the same is not deemed to be urgent matter nor any application for urgent hearing has been moved by any of the parties.

The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for &*(&(*&(*&.

No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)
ACMM (North-West)
Rohini Courts, Delhi
20.06.2020

29

Cr. Case 962/2019
STATE Vs. YOGESH KUMAR ETC.
07 /2019 (Bharat Nagar)

20.06.2020

[PARCHA YADASHT]

Parcha put up by the Ahlmad before me on the ground that file is not traceable. Ahlmad is warned to be careful in future and directed to trace out the file and put up before the court on NDOH.

Renotify on 05.11.2020.

No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)
ACMM (North-West)
Rohini Courts, Delhi
20.06.2020

30

Cr. Case 1897/2019
STATE Vs. RAVINDER PAL SINGH ETC.
175 /2016 (Rani Bagh)

20.06.2020

*As per previous ordersheet, the matter is pending for 25.04.2020 and same was **listed** for today in terms of office order no.13708-758/F2(9)/Judl./N-W/RC/2020 dated 15.04.2020 of Ld. District and Sessions Judge, NW, Rohini Courts, Delhi since cases listed between 16.04.2020 to 02.05.2020 were adjourned en bloc for 04.06.2020 to 27.06.2020.*

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The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 05.11.2020.

No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)
ACMM (North-West)
Rohini Courts, Delhi
20.06.2020

31

Cr. Case 2202/2019
STATE Vs. BHOPAL
295 /2018 (Bharat Nagar)

20.06.2020

*As per previous ordersheet, the matter is pending for 25.04.2020 and same was **listed** for today in terms of office order no.13708-758/F2(9)/Judl./N-W/RC/2020 dated 15.04.2020 of Ld. District and Sessions Judge, NW, Rohini Courts, Delhi since cases listed between 16.04.2020 to 02.05.2020 were adjourned en bloc for 04.06.2020 to 27.06.2020.*

Further, in view of office order no.16/DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi R/w Letter no.17/DHC/2020 dated 14.06.2020 of Ld. Registrar General, Hon'ble High Court of Delhi R/w Duty Roaster No.1193-1248/CMM/NW/Rohini/Delhi/2020 dated 15.06.2020 of Ld. CMM, NW District Court, **matter is not taken up** since the same is not deemed to be urgent matter nor any application for urgent hearing has been moved by any of the parties.

The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 05.11.2020.

No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)
ACMM (North-West)
Rohini Courts, Delhi
20.06.2020

32

Cr. Case 5082/2019
STATE Vs. ASHOK KUMAR SONI ETC.
427 /2017 (Rani Bagh)

20.06.2020

*As per previous ordersheet, the matter is pending for 25.04.2020 and same was **listed** for today in terms of office order no.13708-758/F2(9)/Judl./N-W/RC/2020 dated 15.04.2020 of Ld. District and Sessions Judge, NW, Rohini Courts, Delhi since cases listed between 16.04.2020 to 02.05.2020 were adjourned en bloc for 04.06.2020 to 27.06.2020.*

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The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 05.11.2020.

No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)
ACMM (North-West)
Rohini Courts, Delhi
20.06.2020

33

Cr. Case 5310/2019
STATE Vs. RAJAB 221 /2019

20.06.2020

*As per previous ordersheet, the matter is pending for 25.04.2020 and same was **listed** for today in terms of office order no.13708-758/F2(9)/Judl./N-W/RC/2020 dated 15.04.2020 of Ld. District and Sessions Judge, NW, Rohini Courts, Delhi since cases listed between 16.04.2020 to 02.05.2020 were adjourned en bloc for 04.06.2020 to 27.06.2020.*

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The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 05.11.2020.

No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)
ACMM (North-West)
Rohini Courts, Delhi
20.06.2020

34

Ct. Cases 17051/2019

GAURAV CHAUHAN Vs. DEVENDER SINGH CHAUHAN AND ORS. /2019

(Begum Pur)

20.06.2020

*As per previous ordersheet, the matter is pending for 25.04.2020 and same was **listed** for today in terms of office order no.13708-758/F2(9)/Judl./N-W/RC/2020 dated 15.04.2020 of Ld. District and Sessions Judge, NW, Rohini Courts, Delhi since cases listed between 16.04.2020 to 02.05.2020 were adjourned en bloc for 04.06.2020 to 27.06.2020.*

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The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 05.11.2020.

No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)
ACMM (North-West)
Rohini Courts, Delhi
20.06.2020

35

Cr. Case 6417/2019
STATE Vs. PRIYGOTAM 155 /2019

20.06.2020

*As per previous ordersheet, the matter is pending for 25.04.2020 and same was **listed** for today in terms of office order no.13708-758/F2(9)/Judl./N-W/RC/2020 dated 15.04.2020 of Ld. District and Sessions Judge, NW, Rohini Courts, Delhi since cases listed between 16.04.2020 to 02.05.2020 were adjourned en bloc for 04.06.2020 to 27.06.2020.*

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The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 05.11.2020.

No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)
ACMM (North-West)
Rohini Courts, Delhi
20.06.2020

36

Cr. Case 7492/2019
STATE Vs. SANJEEV
617 /2018 (Rani Bagh)

20.06.2020

*As per previous ordersheet, the matter is pending for 25.04.2020 and same was **listed** for today in terms of office order no.13708-758/F2(9)/Judl./N-W/RC/2020 dated 15.04.2020 of Ld. District and Sessions Judge, NW, Rohini Courts, Delhi since cases listed between 16.04.2020 to 02.05.2020 were adjourned en bloc for 04.06.2020 to 27.06.2020.*

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The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 05.11.2020.

No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)
ACMM (North-West)
Rohini Courts, Delhi
20.06.2020

37

Cr. Case 6435/2019
STATE Vs. MITHUN AND ORS
468 /2018 (Maurya Enclave)

20.06.2020

*As per previous ordersheet, the matter is pending for 25.04.2020 and same was **listed** for today in terms of office order no.13708-758/F2(9)/Judl./N-W/RC/2020 dated 15.04.2020 of Ld. District and Sessions Judge, NW, Rohini Courts, Delhi since cases listed between 16.04.2020 to 02.05.2020 were adjourned en bloc for 04.06.2020 to 27.06.2020.*

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The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 05.11.2020.

No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)
ACMM (North-West)
Rohini Courts, Delhi
20.06.2020

38

Cr. Case 7491/2019
STATE Vs. AMARJEET SINGH AND OTHERS
57 /2019 (Begum Pur)

20.06.2020

*As per previous ordersheet, the matter is pending for 25.04.2020 and same was **listed** for today in terms of office order no.13708-758/F2(9)/Judl./N-W/RC/2020 dated 15.04.2020 of Ld. District and Sessions Judge, NW, Rohini Courts, Delhi since cases listed between 16.04.2020 to 02.05.2020 were adjourned en bloc for 04.06.2020 to 27.06.2020.*

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The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 05.11.2020.

No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)
ACMM (North-West)
Rohini Courts, Delhi
20.06.2020

39

Cr. Case 7490/2019
STATE Vs. LAKHMINDER SINGH
45 /2019 (Begum Pur)

20.06.2020

*As per previous ordersheet, the matter is pending for 25.04.2020 and same was **listed** for today in terms of office order no.13708-758/F2(9)/Judl./N-W/RC/2020 dated 15.04.2020 of Ld. District and Sessions Judge, NW, Rohini Courts, Delhi since cases listed between 16.04.2020 to 02.05.2020 were adjourned en bloc for 04.06.2020 to 27.06.2020.*

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The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 05.11.2020.

No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)
ACMM (North-West)
Rohini Courts, Delhi
20.06.2020

42

Cr. Case 284/2/2015 540340/2016
STATE Vs. AMAN
63/15 /2015 (Bharat Nagar)

20.06.2020

*As per previous ordersheet, the matter is pending for **arguments on charge for 25.04.2020** and same was **listed** for today in terms of office order no.13708-758/F2(9)/Judl./N-W/RC/2020 dated 15.04.2020 of Ld. District and Sessions Judge, NW, Rohini Courts, Delhi since cases listed between 16.04.2020 to 02.05.2020 were adjourned en bloc for 04.06.2020 to 27.06.2020.*

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Present: Ld. APP for the State through V.C. on CISCO Webex App.

Counsel of the accused could not be contacted as he is not available at home as informed by his mother. Hence, same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 01.09.2020.

No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)
ACMM (North-West)
Rohini Courts, Delhi
20.06.2020

44

Cr. Case 4611/2017
STATE Vs. PUSHPENDER
761 /2015 (Rani Bagh)

20.06.2020

*As per previous ordersheet, the matter is pending for **arguments on charge for 25.04.2020** and same was **listed** for today in terms of office order no.13708-758/F2(9)/Judl./N-W/RC/2020 dated 15.04.2020 of Ld. District and Sessions Judge, NW, Rohini Courts, Delhi since cases listed between 16.04.2020 to 02.05.2020 were adjourned en bloc for 04.06.2020 to 27.06.2020.*

Further, in view of office order no.16/DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi R/w Letter no.17/DHC/2020 dated 14.06.2020 of Ld. Registrar General, Hon'ble High Court of Delhi R/w Duty Roaster No.1193-1248/CMM/NW/Rohini/Delhi/2020 dated 15.06.2020 of Ld. CMM, NW District Court, the matter is taken up since the same is **deemed to be urgent matter**.

Present: Ld. APP for the State through V.C. on CISCO Webex App.

Counsel of the accused could not be contacted since his contact number is not on record. Hence, same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 01.09.2020.

No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)
ACMM (North-West)
Rohini Courts, Delhi
20.06.2020

45 Cr. Case 100/2/2005 538714/2016 STATE Vs. PARVEEN JAIN ETC. 812 4 /
2004
(Saraswati Vihar)

20.06.2020

In view of office order no.16/DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi R/w Letter no.17/DHC/2020 dated 14.06.2020 of Ld. Registrar General, Hon'ble High Court of Delhi R/w Duty Roaster No.1193-1248/CMM/NW/Rohini/Delhi/2020 dated 15.06.2020 of Ld. CMM, NW District Court, **matter is not taken up** since the same is not deemed to be urgent matter nor any application for urgent hearing has been moved by any of the parties.

The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for &*(*&(*&(*&.

No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)
ACMM (North-West)
Rohini Courts, Delhi
20.06.2020

46

Cr. Case /2010 532019/2016
STATE Vs. NEERAJ KUMAR ETC
31 /2008 (Crime Branch -N.W.Delhi)

20.06.2020

*As per previous ordersheet, the matter is pending for 25.04.2020 and same was **listed** for today in terms of office order no.13708-758/F2(9)/Judl./N-W/RC/2020 dated 15.04.2020 of Ld. District and Sessions Judge, NW, Rohini Courts, Delhi since cases listed between 16.04.2020 to 02.05.2020 were adjourned en bloc for 04.06.2020 to 27.06.2020.*

Further, in view of office order no.16/DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi R/w Letter no.17/DHC/2020 dated 14.06.2020 of Ld. Registrar General, Hon'ble High Court of Delhi R/w Duty Roaster No.1193-1248/CMM/NW/Rohini/Delhi/2020 dated 15.06.2020 of Ld. CMM, NW District Court, **matter is not taken up** since the same is not deemed to be urgent matter nor any application for urgent hearing has been moved by any of the parties.

The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 05.11.2020.

No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)
ACMM (North-West)
Rohini Courts, Delhi
20.06.2020

47

Cr. Case 27 2/2011 530545/2016
STATE Vs. YOGESH BHARGARA
35 /2011 (Begum Pur)

20.06.2020

*As per previous ordersheet, the matter is pending for 25.04.2020 and same was **listed** for today in terms of office order no.13708-758/F2(9)/Judl./N-W/RC/2020 dated 15.04.2020 of Ld. District and Sessions Judge, NW, Rohini Courts, Delhi since cases listed between 16.04.2020 to 02.05.2020 were adjourned en bloc for 04.06.2020 to 27.06.2020.*

Further, in view of office order no.16/DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi R/w Letter no.17/DHC/2020 dated 14.06.2020 of Ld. Registrar General, Hon'ble High Court of Delhi R/w Duty Roaster No.1193-1248/CMM/NW/Rohini/Delhi/2020 dated 15.06.2020 of Ld. CMM, NW District Court, **matter is not taken up** since the same is not deemed to be urgent matter nor any application for urgent hearing has been moved by any of the parties.

The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 05.11.2020.

No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)
ACMM (North-West)
Rohini Courts, Delhi
20.06.2020

48

Cr. Case 26 2/2011 529302/2016
STATE Vs. RATTAN LAL BAJAJ
508 /2009 (Maurya Enclave)

20.06.2020

*As per previous ordersheet, the matter is pending for 25.04.2020 and same was **listed** for today in terms of office order no.13708-758/F2(9)/Judl./N-W/RC/2020 dated 15.04.2020 of Ld. District and Sessions Judge, NW, Rohini Courts, Delhi since cases listed between 16.04.2020 to 02.05.2020 were adjourned en bloc for 04.06.2020 to 27.06.2020.*

Further, in view of office order no.16/DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi R/w Letter no.17/DHC/2020 dated 14.06.2020 of Ld. Registrar General, Hon'ble High Court of Delhi R/w Duty Roaster No.1193-1248/CMM/NW/Rohini/Delhi/2020 dated 15.06.2020 of Ld. CMM, NW District Court, **matter is not taken up** since the same is not deemed to be urgent matter nor any application for urgent hearing has been moved by any of the parties.

The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 05.11.2020.

No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)
ACMM (North-West)
Rohini Courts, Delhi
20.06.2020

49

Cr. Case 50/2/2012 531493/2016
STATE Vs. SHIVA RAM
429 /2011 (Maurya Enclave)

20.06.2020

*As per previous ordersheet, the matter is pending for 25.04.2020 and same was **listed** for today in terms of office order no.13708-758/F2(9)/Judl./N-W/RC/2020 dated 15.04.2020 of Ld. District and Sessions Judge, NW, Rohini Courts, Delhi since cases listed between 16.04.2020 to 02.05.2020 were adjourned en bloc for 04.06.2020 to 27.06.2020.*

Further, in view of office order no.16/DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi R/w Letter no.17/DHC/2020 dated 14.06.2020 of Ld. Registrar General, Hon'ble High Court of Delhi R/w Duty Roaster No.1193-1248/CMM/NW/Rohini/Delhi/2020 dated 15.06.2020 of Ld. CMM, NW District Court, **matter is not taken up** since the same is not deemed to be urgent matter nor any application for urgent hearing has been moved by any of the parties.

The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 05.11.2020.

No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)
ACMM (North-West)
Rohini Courts, Delhi
20.06.2020

50

Cr. Case 78/3/2012 534107/2016
STATE Vs. SAROJ
332 /2011 (Maurya Enclave)

20.06.2020

*As per previous ordersheet, the matter is pending for 25.04.2020 and same was **listed** for today in terms of office order no.13708-758/F2(9)/Judl./N-W/RC/2020 dated 15.04.2020 of Ld. District and Sessions Judge, NW, Rohini Courts, Delhi since cases listed between 16.04.2020 to 02.05.2020 were adjourned en bloc for 04.06.2020 to 27.06.2020.*

Further, in view of office order no.16/DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi R/w Letter no.17/DHC/2020 dated 14.06.2020 of Ld. Registrar General, Hon'ble High Court of Delhi R/w Duty Roaster No.1193-1248/CMM/NW/Rohini/Delhi/2020 dated 15.06.2020 of Ld. CMM, NW District Court, **matter is not taken up** since the same is not deemed to be urgent matter nor any application for urgent hearing has been moved by any of the parties.

The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 05.11.2020.

No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)
ACMM (North-West)
Rohini Courts, Delhi
20.06.2020

51

Ct. Cases 98 1/2013 2962/2016
SATTO DEVI Vs. MOHD. HASSAN ETC.

20.06.2020

In view of office order no.16/DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi R/w Letter no.17/DHC/2020 dated 14.06.2020 of Ld. Registrar General, Hon'ble High Court of Delhi R/w Duty Roaster No.1193-1248/CMM/NW/Rohini/Delhi/2020 dated 15.06.2020 of Ld. CMM, NW District Court, **matter is not taken up** since the same is not deemed to be urgent matter nor any application for urgent hearing has been moved by any of the parties.

The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for &*(*&(*&(*&.

No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)
ACMM (North-West)
Rohini Courts, Delhi
20.06.2020

52

Cr. Case 220/2/2013 536423/2016
STATE Vs. AMARJEET
215 /2012 (Maurya Enclave)

20.06.2020

*As per previous ordersheet, the matter is pending for 25.04.2020 and same was **listed** for today in terms of office order no.13708-758/F2(9)/Judl./N-W/RC/2020 dated 15.04.2020 of Ld. District and Sessions Judge, NW, Rohini Courts, Delhi since cases listed between 16.04.2020 to 02.05.2020 were adjourned en bloc for 04.06.2020 to 27.06.2020.*

Further, in view of office order no.16/DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi R/w Letter no.17/DHC/2020 dated 14.06.2020 of Ld. Registrar General, Hon'ble High Court of Delhi R/w Duty Roaster No.1193-1248/CMM/NW/Rohini/Delhi/2020 dated 15.06.2020 of Ld. CMM, NW District Court, **matter is not taken up** since the same is not deemed to be urgent matter nor any application for urgent hearing has been moved by any of the parties.

The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 05.11.2020.

No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)
ACMM (North-West)
Rohini Courts, Delhi
20.06.2020

53

Cr. Case 280/1/2013 537010/2016
RAVINDER SINGH Vs. AMIT AGGARWAL
(Rani Bagh)

20.06.2020

In view of office order no.16/DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi R/w Letter no.17/DHC/2020 dated 14.06.2020 of Ld. Registrar General, Hon'ble High Court of Delhi R/w Duty Roaster No.1193-1248/CMM/NW/Rohini/Delhi/2020 dated 15.06.2020 of Ld. CMM, NW District Court, **matter is not taken up** since the same is not deemed to be urgent matter nor any application for urgent hearing has been moved by any of the parties.

The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for &*(*&(*&(*&.

No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)
ACMM (North-West)
Rohini Courts, Delhi
20.06.2020

54

Cr. Case 52/1/2013 527637/2016
STATE Vs. VINOD YADAV @ BADSHAH
304 /2013 (Maurya Enclave)

20.06.2020

*As per previous ordersheet, the matter is pending for 25.04.2020 and same was **listed** for today in terms of office order no.13708-758/F2(9)/Judl./N-W/RC/2020 dated 15.04.2020 of Ld. District and Sessions Judge, NW, Rohini Courts, Delhi since cases listed between 16.04.2020 to 02.05.2020 were adjourned en bloc for 04.06.2020 to 27.06.2020.*

Further, in view of office order no.16/DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi R/w Letter no.17/DHC/2020 dated 14.06.2020 of Ld. Registrar General, Hon'ble High Court of Delhi R/w Duty Roaster No.1193-1248/CMM/NW/Rohini/Delhi/2020 dated 15.06.2020 of Ld. CMM, NW District Court, **matter is not taken up** since the same is not deemed to be urgent matter nor any application for urgent hearing has been moved by any of the parties.

The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 05.11.2020.

No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)
ACMM (North-West)
Rohini Courts, Delhi
20.06.2020

55

Cr. Case 534/2/2015 541042/2016
STATE Vs. AMIT KUMAR GUPTA
446 /2015 (Bharat Nagar)

20.06.2020

*As per previous ordersheet, the matter is pending for 25.04.2020 and same was **listed** for today in terms of office order no.13708-758/F2(9)/Judl./N-W/RC/2020 dated 15.04.2020 of Ld. District and Sessions Judge, NW, Rohini Courts, Delhi since cases listed between 16.04.2020 to 02.05.2020 were adjourned en bloc for 04.06.2020 to 27.06.2020.*

Further, in view of office order no.16/DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi R/w Letter no.17/DHC/2020 dated 14.06.2020 of Ld. Registrar General, Hon'ble High Court of Delhi R/w Duty Roaster No.1193-1248/CMM/NW/Rohini/Delhi/2020 dated 15.06.2020 of Ld. CMM, NW District Court, **matter is not taken up** since the same is not deemed to be urgent matter nor any application for urgent hearing has been moved by any of the parties.

The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 05.11.2020.

No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)
ACMM (North-West)
Rohini Courts, Delhi
20.06.2020

56

Cr. Case 743/2/2015 541766/2016
STATE Vs. PARDEEP SHARMA
450 /2015 (Begum Pur)

20.06.2020

*As per previous ordersheet, the matter is pending for 25.04.2020 and same was **listed** for today in terms of office order no.13708-758/F2(9)/Judl./N-W/RC/2020 dated 15.04.2020 of Ld. District and Sessions Judge, NW, Rohini Courts, Delhi since cases listed between 16.04.2020 to 02.05.2020 were adjourned en bloc for 04.06.2020 to 27.06.2020.*

Further, in view of office order no.16/DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi R/w Letter no.17/DHC/2020 dated 14.06.2020 of Ld. Registrar General, Hon'ble High Court of Delhi R/w Duty Roaster No.1193-1248/CMM/NW/Rohini/Delhi/2020 dated 15.06.2020 of Ld. CMM, NW District Court, **matter is not taken up** since the same is not deemed to be urgent matter nor any application for urgent hearing has been moved by any of the parties.

The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 05.11.2020.

No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)
ACMM (North-West)
Rohini Courts, Delhi
20.06.2020

57

Ct. Cases 23834/2016

DHARMENDRA KUMAR GUPTA Vs. BIJENDER

(Begum Pur)

20.06.2020

In view of office order no.16/DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi R/w Letter no.17/DHC/2020 dated 14.06.2020 of Ld. Registrar General, Hon'ble High Court of Delhi R/w Duty Roaster No.1193-1248/CMM/NW/Rohini/Delhi/2020 dated 15.06.2020 of Ld. CMM, NW District Court, **matter is not taken up** since the same is not deemed to be urgent matter nor any application for urgent hearing has been moved by any of the parties.

The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for &*(&(*&(*&.

No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)
ACMM (North-West)
Rohini Courts, Delhi
20.06.2020

58

Cr. Case 6661/2019
STATE Vs. GAURAV @ CHARSI
720 /2019 (Begum Pur)

20.06.2020

*As per previous ordersheet, the matter is pending for 25.04.2020 and same was **listed** for today in terms of office order no.13708-758/F2(9)/Judl./N-W/RC/2020 dated 15.04.2020 of Ld. District and Sessions Judge, NW, Rohini Courts, Delhi since cases listed between 16.04.2020 to 02.05.2020 were adjourned en bloc for 04.06.2020 to 27.06.2020.*

Further, in view of office order no.16/DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi R/w Letter no.17/DHC/2020 dated 14.06.2020 of Ld. Registrar General, Hon'ble High Court of Delhi R/w Duty Roaster No.1193-1248/CMM/NW/Rohini/Delhi/2020 dated 15.06.2020 of Ld. CMM, NW District Court, **matter is not taken up** since the same is not deemed to be urgent matter nor any application for urgent hearing has been moved by any of the parties.

The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 05.11.2020.

No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)
ACMM (North-West)
Rohini Courts, Delhi
20.06.2020

59

Ct. Cases 13941/2017

ANIL KUMAR KANODIA Vs. ALKA CHADHA AND ANR.

(Maurya Enclave)

20.06.2020

In view of office order no.16/DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi R/w Letter no.17/DHC/2020 dated 14.06.2020 of Ld. Registrar General, Hon'ble High Court of Delhi R/w Duty Roaster No.1193-1248/CMM/NW/Rohini/Delhi/2020 dated 15.06.2020 of Ld. CMM, NW District Court, **matter is not taken up** since the same is not deemed to be urgent matter nor any application for urgent hearing has been moved by any of the parties.

The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for &*(*&(*&(*&.

No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)
ACMM (North-West)
Rohini Courts, Delhi
20.06.2020

60

Ct. Cases 2397/2020

S K KOHLI Vs. HARISH MITTAL 2019

20.06.2020

In view of office order no.16/DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi R/w Letter no.17/DHC/2020 dated 14.06.2020 of Ld. Registrar General, Hon'ble High Court of Delhi R/w Duty Roaster No.1193-1248/CMM/NW/Rohini/Delhi/2020 dated 15.06.2020 of Ld. CMM, NW District Court, **matter is not taken up** since the same is not deemed to be urgent matter nor any application for urgent hearing has been moved by any of the parties.

The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for &*(*&(*&(*&.

No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)
ACMM (North-West)
Rohini Courts, Delhi
20.06.2020

61

Cr. Case 217/2/2013 536513/2016
STATE Vs. PARVEEN GUPTA ETC
162 /2012 (Maurya Enclave)

20.06.2020

*As per previous ordersheet, the matter is pending for 25.04.2020 and same was **listed** for today in terms of office order no.13708-758/F2(9)/Judl./N-W/RC/2020 dated 15.04.2020 of Ld. District and Sessions Judge, NW, Rohini Courts, Delhi since cases listed between 16.04.2020 to 02.05.2020 were adjourned en bloc for 04.06.2020 to 27.06.2020.*

Further, in view of office order no.16/DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi R/w Letter no.17/DHC/2020 dated 14.06.2020 of Ld. Registrar General, Hon'ble High Court of Delhi R/w Duty Roaster No.1193-1248/CMM/NW/Rohini/Delhi/2020 dated 15.06.2020 of Ld. CMM, NW District Court, **matter is not taken up** since the same is not deemed to be urgent matter nor any application for urgent hearing has been moved by any of the parties.

Issue court notice to the accused who has appeared on previous date and previous order against absentee accused for 05.11.2020.

No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)
ACMM (North-West)
Rohini Courts, Delhi
20.06.2020

62

Cr. Case 81/2018
STATE Vs. KARAN @ MITHU LUHERA
20742 /2017 (Rani Bagh)

20.06.2020

*As per previous ordersheet, the matter is pending for **arguments on charge for 25.04.2020** and same was **listed** for today in terms of office order no.13708-758/F2(9)/Judl./N-W/RC/2020 dated 15.04.2020 of Ld. District and Sessions Judge, NW, Rohini Courts, Delhi since cases listed between 16.04.2020 to 02.05.2020 were adjourned en bloc for 04.06.2020 to 27.06.2020.*

Further, in view of office order no.16/DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi R/w Letter no.17/DHC/2020 dated 14.06.2020 of Ld. Registrar General, Hon'ble High Court of Delhi R/w Duty Roaster No.1193-1248/CMM/NW/Rohini/Delhi/2020 dated 15.06.2020 of Ld. CMM, NW District Court, the matter is taken up since the same is **deemed to be urgent matter**.

Present: Ld. APP for the State through V.C. on CISCO Webex App.

Counsel of the accused could not be contacted since his contact number is not on record. Hence, same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 02.09.2020.

No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)
ACMM (North-West)
Rohini Courts, Delhi
20.06.2020

63

Ct. Cases 14393/2018

YASHPAL Vs. MUKESH @ MONI ETC.

(Bharat Nagar)

20.06.2020

In view of office order no.16/DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi R/w Letter no.17/DHC/2020 dated 14.06.2020 of Ld. Registrar General, Hon'ble High Court of Delhi R/w Duty Roaster No.1193-1248/CMM/NW/Rohini/Delhi/2020 dated 15.06.2020 of Ld. CMM, NW District Court, **matter is not taken up** since the same is not deemed to be urgent matter nor any application for urgent hearing has been moved by any of the parties.

The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for &*(&(*&(*&.

No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)
ACMM (North-West)
Rohini Courts, Delhi
20.06.2020

64

Cr. Case 6669/2019
STATE Vs. GAURAV @ CHARSI
343 /2019 (Begum Pur)

20.06.2020

*As per previous ordersheet, the matter is pending for **arguments on charge for 25.04.2020** and same was **listed** for today in terms of office order no.13708-758/F2(9)/Judl./N-W/RC/2020 dated 15.04.2020 of Ld. District and Sessions Judge, NW, Rohini Courts, Delhi since cases listed between 16.04.2020 to 02.05.2020 were adjourned en bloc for 04.06.2020 to 27.06.2020.*

Further, in view of office order no.16/DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi R/w Letter no.17/DHC/2020 dated 14.06.2020 of Ld. Registrar General, Hon'ble High Court of Delhi R/w Duty Roaster No.1193-1248/CMM/NW/Rohini/Delhi/2020 dated 15.06.2020 of Ld. CMM, NW District Court, the matter is taken up since the same is **deemed to be urgent matter**.

Present: Ld. APP for the State through V.C. on CISCO Webex App.

Counsel of the accused could not be contacted since his contact number is not on record. Hence, same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 02.09.2020.

No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)
ACMM (North-West)
Rohini Courts, Delhi
20.06.2020

1 Ct. Cases 138/1/2010 9485/2016 YASHWANTI ORS. Vs. R P THAKURAL
ORS. /0 (Begum Pur)

20.06.2020

*As per previous ordersheet, the matter is pending for 25.04.2020 and same was **listed** for today in terms of office order no.13708-758/F2(9)/Judl./N-W/RC/2020 dated 15.04.2020 of Ld. District and Sessions Judge, NW, Rohini Courts, Delhi since cases listed between 16.04.2020 to 02.05.2020 were adjourned en bloc for 04.06.2020 to 27.06.2020.*

Further, in view of office order no.16/DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi R/w Letter no.17/DHC/2020 dated 14.06.2020 of Ld. Registrar General, Hon'ble High Court of Delhi R/w Duty Roaster No.1193-1248/CMM/NW/Rohini/Delhi/2020 dated 15.06.2020 of Ld. CMM, NW District Court, **matter is not taken up** since the same is not deemed to be urgent matter nor any application for urgent hearing has been moved by any of the parties.

The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 05.11.2020.

No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)
ACMM (North-West)
Rohini Courts, Delhi
20.06.2020

2

Cr. Case 28/02/2011 533917/2016
STATE Vs. SANDEEP 261 /2010
(Begum Pur)

20.06.2020

Matter taken up today since all the matters were adjourned for today due to fire took place in court complex.

*As per previous ordersheet, the matter is pending for 30.04.2020 and same was **listed** for today in terms of office order no.13708-758/F2(9)/Judl./N-W/RC/2020 dated 15.04.2020 of Ld. District and Sessions Judge, NW, Rohini Courts, Delhi since cases listed between 16.04.2020 to 02.05.2020 were adjourned en bloc for 04.06.2020 to 27.06.2020.*

Further, in view of office order no.16/DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi R/w Letter no.17/DHC/2020 dated 14.06.2020 of Ld. Registrar General, Hon'ble High Court of Delhi R/w Duty Roaster No.1193-1248/CMM/NW/Rohini/Delhi/2020 dated 15.06.2020 of Ld. CMM, NW District Court, **matter is not taken up** since the same is not deemed to be urgent matter nor any application for urgent hearing has been moved by any of the parties.

The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 06.11.2020.

No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)
ACMM (North-West)
Rohini Courts, Delhi
20.06.2020

Cr. Case 520/18
STATE Vs. Priyavarat Rathi
100/17 (Begum Pur)

20.06.2020

Matter taken up today since all the matters were adjourned for today due to fire took place in court complex.

*As per previous ordersheet, the matter is pending for 30.04.2020 and same was **listed** for today in terms of office order no.13708-758/F2(9)/Judl./N-W/RC/2020 dated 15.04.2020 of Ld. District and Sessions Judge, NW, Rohini Courts, Delhi since cases listed between 16.04.2020 to 02.05.2020 were adjourned en bloc for 04.06.2020 to 27.06.2020.*

Further, in view of office order no.16/DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi R/w Letter no.17/DHC/2020 dated 14.06.2020 of Ld. Registrar General, Hon'ble High Court of Delhi R/w Duty Roaster No.1193-1248/CMM/NW/Rohini/Delhi/2020 dated 15.06.2020 of Ld. CMM, NW District Court, **matter is not taken up** since the same is not deemed to be urgent matter nor any application for urgent hearing has been moved by any of the parties.

The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 06.11.2020.

No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)
ACMM (North-West)
Rohini Courts, Delhi
20.06.2020

3

Cr. Case 38/02/2012 533299/2016
STATE Vs. PARMOD GUPTA
211 /2010 (Begum Pur)

20.06.2020

Matter taken up today since all the matters were adjourned for today due to fire took place in court complex.

*As per previous ordersheet, the matter is pending for 30.04.2020 and same was **listed** for today in terms of office order no.13708-758/F2(9)/Judl./N-W/RC/2020 dated 15.04.2020 of Ld. District and Sessions Judge, NW, Rohini Courts, Delhi since cases listed between 16.04.2020 to 02.05.2020 were adjourned en bloc for 04.06.2020 to 27.06.2020.*

Further, in view of office order no.16/DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi R/w Letter no.17/DHC/2020 dated 14.06.2020 of Ld. Registrar General, Hon'ble High Court of Delhi R/w Duty Roaster No.1193-1248/CMM/NW/Rohini/Delhi/2020 dated 15.06.2020 of Ld. CMM, NW District Court, **matter is not taken up** since the same is not deemed to be urgent matter nor any application for urgent hearing has been moved by any of the parties.

The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 06.11.2020.

No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)
ACMM (North-West)
Rohini Courts, Delhi
20.06.2020

4

Cr. Case 39/02/2012 533316/2016
STATE Vs. TARUN GUPTA
74 /2011 (Begum Pur)

20.06.2020

Matter taken up today since all the matters were adjourned for today due to fire took place in court complex.

*As per previous ordersheet, the matter is pending for 30.04.2020 and same was **listed** for today in terms of office order no.13708-758/F2(9)/Judl./N-W/RC/2020 dated 15.04.2020 of Ld. District and Sessions Judge, NW, Rohini Courts, Delhi since cases listed between 16.04.2020 to 02.05.2020 were adjourned en bloc for 04.06.2020 to 27.06.2020.*

Further, in view of office order no.16/DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi R/w Letter no.17/DHC/2020 dated 14.06.2020 of Ld. Registrar General, Hon'ble High Court of Delhi R/w Duty Roaster No.1193-1248/CMM/NW/Rohini/Delhi/2020 dated 15.06.2020 of Ld. CMM, NW District Court, **matter is not taken up** since the same is not deemed to be urgent matter nor any application for urgent hearing has been moved by any of the parties.

The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 06.11.2020.

No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)
ACMM (North-West)
Rohini Courts, Delhi
20.06.2020

5

Cr. Case 312/2/2013 527536/2016
STATE Vs. HAMANT KUMAR
106 /2013 (Maurya Enclave)

20.06.2020

Matter taken up today since all the matters were adjourned for today due to fire took place in court complex.

*As per previous ordersheet, the matter is pending for 30.04.2020 and same was **listed** for today in terms of office order no.13708-758/F2(9)/Judl./N-W/RC/2020 dated 15.04.2020 of Ld. District and Sessions Judge, NW, Rohini Courts, Delhi since cases listed between 16.04.2020 to 02.05.2020 were adjourned en bloc for 04.06.2020 to 27.06.2020.*

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The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 06.11.2020.

No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)
ACMM (North-West)
Rohini Courts, Delhi
20.06.2020

6

Cr. Case 782/2/2013 530950/2016

STATE Vs. IQBAL

16/13 /2013 (Bharat Nagar)

20.06.2020

Matter taken up today since all the matters were adjourned for today due to fire took place in court complex.

*As per previous ordersheet, the matter is pending for 30.04.2020 and same was **listed** for today in terms of office order no.13708-758/F2(9)/Judl./N-W/RC/2020 dated 15.04.2020 of Ld. District and Sessions Judge, NW, Rohini Courts, Delhi since cases listed between 16.04.2020 to 02.05.2020 were adjourned en bloc for 04.06.2020 to 27.06.2020.*

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The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 06.11.2020.

No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)
ACMM (North-West)
Rohini Courts, Delhi
20.06.2020

7

Cr. Case 692/2/2014 537629/2016
STATE Vs. UNTRACE REPORT
408 /2014 (Bharat Nagar)

20.06.2020

Matter taken up today since all the matters were adjourned for today due to fire took place in court complex.

*As per previous ordersheet, the matter is pending for 30.04.2020 and same was **listed** for today in terms of office order no.13708-758/F2(9)/Judl./N-W/RC/2020 dated 15.04.2020 of Ld. District and Sessions Judge, NW, Rohini Courts, Delhi since cases listed between 16.04.2020 to 02.05.2020 were adjourned en bloc for 04.06.2020 to 27.06.2020.*

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No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)
ACMM (North-West)
Rohini Courts, Delhi
20.06.2020

8

Cr. Case 18/2/2016 542114/2016
STATE Vs. SUMIT MATHURIA @ RAHUL SINGH
1000 /2015 (Maurya Enclave)

20.06.2020

Matter taken up today since all the matters were adjourned for today due to fire took place in court complex.

*As per previous ordersheet, the matter is pending for 30.04.2020 and same was **listed** for today in terms of office order no.13708-758/F2(9)/Judl./N-W/RC/2020 dated 15.04.2020 of Ld. District and Sessions Judge, NW, Rohini Courts, Delhi since cases listed between 16.04.2020 to 02.05.2020 were adjourned en bloc for 04.06.2020 to 27.06.2020.*

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The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 06.11.2020.

No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)
ACMM (North-West)
Rohini Courts, Delhi
20.06.2020

9

Cr. Case 543017/2016
STATE Vs. SATYA RAJ
01 /2016 (Bharat Nagar)

20.06.2020

Matter taken up today since all the matters were adjourned for today due to fire took place in court complex.

*As per previous ordersheet, the matter is pending for 30.04.2020 and same was **listed** for today in terms of office order no.13708-758/F2(9)/Judl./N-W/RC/2020 dated 15.04.2020 of Ld. District and Sessions Judge, NW, Rohini Courts, Delhi since cases listed between 16.04.2020 to 02.05.2020 were adjourned en bloc for 04.06.2020 to 27.06.2020.*

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The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 06.11.2020.

No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)
ACMM (North-West)
Rohini Courts, Delhi
20.06.2020

10

Cr. Case 543749/2016
STATE Vs. MAHENDRA
36 /2016 (Bharat Nagar)

20.06.2020

Matter taken up today since all the matters were adjourned for today due to fire took place in court complex.

*As per previous ordersheet, the matter is pending for 30.04.2020 and same was **listed** for today in terms of office order no.13708-758/F2(9)/Judl./N-W/RC/2020 dated 15.04.2020 of Ld. District and Sessions Judge, NW, Rohini Courts, Delhi since cases listed between 16.04.2020 to 02.05.2020 were adjourned en bloc for 04.06.2020 to 27.06.2020.*

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The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 06.11.2020.

No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)
ACMM (North-West)
Rohini Courts, Delhi
20.06.2020

11

Ct. Cases 19413/2016

M/S UNIVERSAL POLYCHEM INDIA (P) LTD. Vs. M/S ICON CABLES LIMITED
(Maurya Enclave)

20.06.2020

Matter taken up today since all the matters were adjourned for today due to fire took place in court complex.

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The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 06.11.2020.

No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)
ACMM (North-West)
Rohini Courts, Delhi
20.06.2020

12

Ct. Cases 23843/2016

UMESH KUMAR Vs. MEGHA SHYAM SINGH RAWAT

(Begum Pur)

20.06.2020

Matter taken up today since all the matters were adjourned for today due to fire took place in court complex.

*As per previous ordersheet, the matter is pending for 30.04.2020 and same was **listed** for today in terms of office order no.13708-758/F2(9)/Judl./N-W/RC/2020 dated 15.04.2020 of Ld. District and Sessions Judge, NW, Rohini Courts, Delhi since cases listed between 16.04.2020 to 02.05.2020 were adjourned en bloc for 04.06.2020 to 27.06.2020.*

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The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 06.11.2020.

No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)
ACMM (North-West)
Rohini Courts, Delhi
20.06.2020

13

Cr. Case 545841/2016
STATE Vs. ADITYA AND ORS.
845 /2015 (Rani Bagh)

20.06.2020

Matter taken up today since all the matters were adjourned for today due to fire took place in court complex.

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No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)
ACMM (North-West)
Rohini Courts, Delhi
20.06.2020

14

Ct. Cases 24445/2016
GAJENDRA SINGH Vs. KULVINDER SINGH
(Maurya Enclave)

20.06.2020

Matter taken up today since all the matters were adjourned for today due to fire took place in court complex.

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The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 06.11.2020.

No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)
ACMM (North-West)
Rohini Courts, Delhi
20.06.2020

15

Ct. Cases 24446/2016
GAJENDRA SINGH Vs. KULVINDER SINGH
(Maurya Enclave)

20.06.2020

Matter taken up today since all the matters were adjourned for today due to fire took place in court complex.

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No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)
ACMM (North-West)
Rohini Courts, Delhi
20.06.2020

16

Cr. Case 1465/2017
STATE Vs. CANCELLATION
501 /2016 (Maurya Enclave)

20.06.2020

Matter taken up today since all the matters were adjourned for today due to fire took place in court complex.

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No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)
ACMM (North-West)
Rohini Courts, Delhi
20.06.2020

17

Cr. Case 2086/2017
STATE Vs. DEEPAK @ SONU ETC.
471 /2016 (Bharat Nagar)

20.06.2020

Matter taken up today since all the matters were adjourned for today due to fire took place in court complex.

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No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)
ACMM (North-West)
Rohini Courts, Delhi
20.06.2020

18

Cr. Case 3360/2017
STATE Vs. ARUN
21 /2017 (Begum Pur)

20.06.2020

Matter taken up today since all the matters were adjourned for today due to fire took place in court complex.

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No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)
ACMM (North-West)
Rohini Courts, Delhi
20.06.2020

19

Cr. Case 3939/2017
STATE Vs. UNTRACE
237 /2012 (Bharat Nagar)

20.06.2020

Matter taken up today since all the matters were adjourned for today due to fire took place in court complex.

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No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)
ACMM (North-West)
Rohini Courts, Delhi
20.06.2020

20

Ct. Cases 10619/2017

BRIJ FOOTCARE P. LTD. Vs. PHOTONIX SOLAR P. LTD.

(Rani Bagh)

20.06.2020

Matter taken up today since all the matters were adjourned for today due to fire took place in court complex.

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No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)
ACMM (North-West)
Rohini Courts, Delhi
20.06.2020

21

Cr. Case 1784/2018
STATE Vs. KULDEEP AND ORS.
75 /2018 (Begum Pur)

20.06.2020

Matter taken up today since all the matters were adjourned for today due to fire took place in court complex.

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No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)
ACMM (North-West)
Rohini Courts, Delhi
20.06.2020

22

Ct. Cases 7590/2018
NUTAN SHAH Vs. CHITRA DEVI AND ANR.
/2018 (Bharat Nagar)

20.06.2020

Matter taken up today since all the matters were adjourned for today due to fire took place in court complex.

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No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)
ACMM (North-West)
Rohini Courts, Delhi
20.06.2020

23

Cr. Case 3897/2018
STATE Vs. VISHNU TOMAR
438 /2013 (Begum Pur)

20.06.2020

Matter taken up today since all the matters were adjourned for today due to fire took place in court complex.

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No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)
ACMM (North-West)
Rohini Courts, Delhi
20.06.2020

24

Cr. Case 4306/2018
STATE Vs. MONU SINGH ETC.
841 /2014 (Begum Pur)

20.06.2020

Matter taken up today since all the matters were adjourned for today due to fire took place in court complex.

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(Atul Krishna Agrawal)
ACMM (North-West)
Rohini Courts, Delhi
20.06.2020

25

Cr. Case 4416/2018
STATE Vs. VED PRAKASH @ LANGRA ETC.
23514 /2018 (Begum Pur)

20.06.2020

Matter taken up today since all the matters were adjourned for today due to fire took place in court complex.

*As per previous ordersheet, the matter is pending for 30.04.2020 and same was **listed** for today in terms of office order no.13708-758/F2(9)/Judl./N-W/RC/2020 dated 15.04.2020 of Ld. District and Sessions Judge, NW, Rohini Courts, Delhi since cases listed between 16.04.2020 to 02.05.2020 were adjourned en bloc for 04.06.2020 to 27.06.2020.*

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The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 06.11.2020.

No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)
ACMM (North-West)
Rohini Courts, Delhi
20.06.2020

26

Cr. Case 6040/2018
STATE Vs. UNTRACE
78 /2018 (Begum Pur)

20.06.2020

Matter taken up today since all the matters were adjourned for today due to fire took place in court complex.

*As per previous ordersheet, the matter is pending for 30.04.2020 and same was **listed** for today in terms of office order no.13708-758/F2(9)/Judl./N-W/RC/2020 dated 15.04.2020 of Ld. District and Sessions Judge, NW, Rohini Courts, Delhi since cases listed between 16.04.2020 to 02.05.2020 were adjourned en bloc for 04.06.2020 to 27.06.2020.*

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The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 06.11.2020.

No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)
ACMM (North-West)
Rohini Courts, Delhi
20.06.2020

27

Cr. Case 6386/2018
STATE Vs. SITARAM
273 /2018 (Bharat Nagar)

20.06.2020

Matter taken up today since all the matters were adjourned for today due to fire took place in court complex.

*As per previous ordersheet, the matter is pending for 30.04.2020 and same was **listed** for today in terms of office order no.13708-758/F2(9)/Judl./N-W/RC/2020 dated 15.04.2020 of Ld. District and Sessions Judge, NW, Rohini Courts, Delhi since cases listed between 16.04.2020 to 02.05.2020 were adjourned en bloc for 04.06.2020 to 27.06.2020.*

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The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 06.11.2020.

No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)
ACMM (North-West)
Rohini Courts, Delhi
20.06.2020

28

Cr. Case 6616/2018
STATE Vs. BIJENDER
591 /2018 (Begum Pur)

20.06.2020

Matter taken up today since all the matters were adjourned for today due to fire took place in court complex.

*As per previous ordersheet, the matter is pending for 30.04.2020 and same was **listed** for today in terms of office order no.13708-758/F2(9)/Judl./N-W/RC/2020 dated 15.04.2020 of Ld. District and Sessions Judge, NW, Rohini Courts, Delhi since cases listed between 16.04.2020 to 02.05.2020 were adjourned en bloc for 04.06.2020 to 27.06.2020.*

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The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 06.11.2020.

No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)
ACMM (North-West)
Rohini Courts, Delhi
20.06.2020

29

Cr. Case 2709/2019
STATE Vs. UNTRACE
457 /2017 (Bharat Nagar)

20.06.2020

Matter taken up today since all the matters were adjourned for today due to fire took place in court complex.

*As per previous ordersheet, the matter is pending for 30.04.2020 and same was **listed** for today in terms of office order no.13708-758/F2(9)/Judl./N-W/RC/2020 dated 15.04.2020 of Ld. District and Sessions Judge, NW, Rohini Courts, Delhi since cases listed between 16.04.2020 to 02.05.2020 were adjourned en bloc for 04.06.2020 to 27.06.2020.*

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The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 06.11.2020.

No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)
ACMM (North-West)
Rohini Courts, Delhi
20.06.2020

30

Cr. Case 2731/2019
STATE Vs. GULJAR MOHD.
14447 /2018 (Maurya Enclave)

20.06.2020

Matter taken up today since all the matters were adjourned for today due to fire took place in court complex.

*As per previous ordersheet, the matter is pending for 30.04.2020 and same was **listed** for today in terms of office order no.13708-758/F2(9)/Judl./N-W/RC/2020 dated 15.04.2020 of Ld. District and Sessions Judge, NW, Rohini Courts, Delhi since cases listed between 16.04.2020 to 02.05.2020 were adjourned en bloc for 04.06.2020 to 27.06.2020.*

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The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 06.11.2020.

No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)
ACMM (North-West)
Rohini Courts, Delhi
20.06.2020

31

Cr. Case 2892/2019
STATE Vs. UNTRACE
124 /2018 (Maurya Enclave)

20.06.2020

Matter taken up today since all the matters were adjourned for today due to fire took place in court complex.

*As per previous ordersheet, the matter is pending for 30.04.2020 and same was **listed** for today in terms of office order no.13708-758/F2(9)/Judl./N-W/RC/2020 dated 15.04.2020 of Ld. District and Sessions Judge, NW, Rohini Courts, Delhi since cases listed between 16.04.2020 to 02.05.2020 were adjourned en bloc for 04.06.2020 to 27.06.2020.*

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The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 06.11.2020.

No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)
ACMM (North-West)
Rohini Courts, Delhi
20.06.2020

32

Ct. Cases 14435/2019
SANDEEP DABAS Vs. NEHA MANAK /2019
(Begum Pur)

20.06.2020

Matter taken up today since all the matters were adjourned for today due to fire took place in court complex.

*As per previous ordersheet, the matter is pending for 30.04.2020 and same was **listed** for today in terms of office order no.13708-758/F2(9)/Judl./N-W/RC/2020 dated 15.04.2020 of Ld. District and Sessions Judge, NW, Rohini Courts, Delhi since cases listed between 16.04.2020 to 02.05.2020 were adjourned en bloc for 04.06.2020 to 27.06.2020.*

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The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 06.11.2020.

No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)
ACMM (North-West)
Rohini Courts, Delhi
20.06.2020

33

Ct. Cases 14402/2019

VIJAY KUMAR DHAWAN Vs. SANDEEP AGARWAL AND ORS

20.06.2020

Matter taken up today since all the matters were adjourned for today due to fire took place in court complex.

*As per previous ordersheet, the matter is pending for 30.04.2020 and same was **listed** for today in terms of office order no.13708-758/F2(9)/Judl./N-W/RC/2020 dated 15.04.2020 of Ld. District and Sessions Judge, NW, Rohini Courts, Delhi since cases listed between 16.04.2020 to 02.05.2020 were adjourned en bloc for 04.06.2020 to 27.06.2020.*

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The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 06.11.2020.

No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)
ACMM (North-West)
Rohini Courts, Delhi
20.06.2020

34

Cr. Case 4352/2019
STATE Vs. RAHUL
012230 /2019 (Rani Bagh)

20.06.2020

Matter taken up today since all the matters were adjourned for today due to fire took place in court complex.

*As per previous ordersheet, the matter is pending for 30.04.2020 and same was **listed** for today in terms of office order no.13708-758/F2(9)/Judl./N-W/RC/2020 dated 15.04.2020 of Ld. District and Sessions Judge, NW, Rohini Courts, Delhi since cases listed between 16.04.2020 to 02.05.2020 were adjourned en bloc for 04.06.2020 to 27.06.2020.*

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The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 06.11.2020.

No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)
ACMM (North-West)
Rohini Courts, Delhi
20.06.2020

35

Cr. Case 7329/2019
STATE Vs. PARAMJEET SINGH SUPPL
127 /2017 (Rani Bagh)

20.06.2020

Matter taken up today since all the matters were adjourned for today due to fire took place in court complex.

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The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 06.11.2020.

No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)
ACMM (North-West)
Rohini Courts, Delhi
20.06.2020

36

Cr. Case 150/2020
STATE Vs. LOVE KUSH @ MONU
37 /2017 (Begum Pur)

20.06.2020

Matter taken up today since all the matters were adjourned for today due to fire took place in court complex.

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No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)
ACMM (North-West)
Rohini Courts, Delhi
20.06.2020

37

Cr. Case 60/2/2008 538724/2016
STATE Vs. AVINASH ARORA
672 /2002 (Model Town)

20.06.2020

Matter taken up today since all the matters were adjourned for today due to fire took place in court complex.

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No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)
ACMM (North-West)
Rohini Courts, Delhi
20.06.2020

38

Cr. Case 773/2/2013 531091/2016
STATE Vs. RAJESH
144 /2012 (Rani Bagh)

20.06.2020

Matter taken up today since all the matters were adjourned for today due to fire took place in court complex.

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No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)
ACMM (North-West)
Rohini Courts, Delhi
20.06.2020

39

Cr. Case 536/2/2015 541040/2016
STATE Vs. JITENDER SHARMA@ JEETU
712 /2015 (Maurya Enclave)

20.06.2020

Matter taken up today since all the matters were adjourned for today due to fire took place in court complex.

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No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)
ACMM (North-West)
Rohini Courts, Delhi
20.06.2020

40

Cr. Case 50/2/2010 528067/2016
STATE Vs. NIKITA @ ANITA DASS
615 /2009 (Maurya Enclave)

20.06.2020

Matter taken up today since all the matters were adjourned for today due to fire took place in court complex.

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No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)
ACMM (North-West)
Rohini Courts, Delhi
20.06.2020

41

Cr. Case 92/2/2010 527485/2016
STATE Vs. NEERAJ GUPTA
215 /2010 (Maurya Enclave)

20.06.2020

Matter taken up today since all the matters were adjourned for today due to fire took place in court complex.

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No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)
ACMM (North-West)
Rohini Courts, Delhi
20.06.2020

42

Cr. Case 51/2/2010 527487/2016
STATE Vs. NEERAJ GUPTA
178 /2010 (Rani Bagh)

20.06.2020

Matter taken up today since all the matters were adjourned for today due to fire took place in court complex.

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The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 06.11.2020.

No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)
ACMM (North-West)
Rohini Courts, Delhi
20.06.2020

43

Cr. Case 251/2/2011 528249/2016
STATE Vs. CHAND MIYAN
123 /2010 (Bharat Nagar)

20.06.2020

Matter taken up today since all the matters were adjourned for today due to fire took place in court complex.

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The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 06.11.2020.

No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)
ACMM (North-West)
Rohini Courts, Delhi
20.06.2020

44

Cr. Case 5/3/2016 541935/2016
STATE Vs. SEEMA
553 /2015 (Bharat Nagar)

20.06.2020

Matter taken up today since all the matters were adjourned for today due to fire took place in court complex.

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No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)
ACMM (North-West)
Rohini Courts, Delhi
20.06.2020

45

Cr. Case 2758/2018
STATE Vs. AJAY @ AMAR @ APPE
007675 /2018 (Rani Bagh)

20.06.2020

Matter taken up today since all the matters were adjourned for today due to fire took place in court complex.

*As per previous ordersheet, the matter is pending for 30.04.2020 and same was **listed** for today in terms of office order no.13708-758/F2(9)/Judl./N-W/RC/2020 dated 15.04.2020 of Ld. District and Sessions Judge, NW, Rohini Courts, Delhi since cases listed between 16.04.2020 to 02.05.2020 were adjourned en bloc for 04.06.2020 to 27.06.2020.*

Further, in view of office order no.16/DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi R/w Letter no.17/DHC/2020 dated 14.06.2020 of Ld. Registrar General, Hon'ble High Court of Delhi R/w Duty Roaster No.1193-1248/CMM/NW/Rohini/Delhi/2020 dated 15.06.2020 of Ld. CMM, NW District Court, **matter is not taken up** since the same is not deemed to be urgent matter nor any application for urgent hearing has been moved by any of the parties.

The same stands **adjourned** for purpose fixed / same purpose/ compliance of previous order / further proceedings for 06.11.2020.

No adverse order is being passed in view of corona pandemic situation.

(Atul Krishna Agrawal)
ACMM (North-West)
Rohini Courts, Delhi
20.06.2020

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Cr. Case 944/2/2000 533398/2016
STATE Vs. MAN MOHAN SHARMA
283 /2000 (Shalimar Bagh)

20.06.2020

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